Annexure-8

Name of the corporate debtor: HYBRO FOODS PRIVATE LIMITED CIN:-U15100MH1997PTC112310

Date of commencement of CIRP: 27-03-2025

List of Creditors as on 26-04-2025 (Based on the claim received upto 26-04-2025)

List of Operational creditors (other than Workmen and Employees and Government Dues)

Sr. No.	Name of Creditor	Details of Claim Received		Details of claim admitted						Amount	1		
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by guarantee	Whether related party?	claim dues, tha		Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			1 000	4.50.000									
1	Ashirwad Poly Print	Note 1	1,52,899	1,52,899	Unsecured	No	No	No	0	0	0	0	
2	Avee Broilers	Note 1	1,04,32,536	1,04,32,536	Unsecured	No	No	No	0	0	0	0	
3	Marvel Print O Pack	Note 1	2,11,379	2,11,379	Unsecured	No	No	No	0	0	0	0	
4	Swapnil Agro and Poultry	Note 1	15,20,763	15,20,763	Unsecured	No	No	No	0	0	0	0	
5	Hybro Fresh Foods	Note 1	24,62,706	24,62,706	Unsecured	No	No	Yes	0	0	0	0	
6	Nilkamal Limited	Note 1	11,06,335.12	11,06,335.12	Unsecured	No	No	No	0	0	0	0	
7	M Pack Sole Proprietorship of Mr. Somil Patel	Note 1	1,00,000	1,00,000.00	Unsecured	No	No	No	0	0	0	0	
8	Venkateshwara Hatcheries Private Limited	Note 1	70,16,989	70,16,989	Unsecured	No	No	No	0	0	0	0	
9	Om Sai Enterprises, Sole Proprietorship of Mr. Sanjay Bhoir	Note 1 & Note 2	32,85,106	16,48,306	Unsecured	No	No	No	0	0	0	16,36,800	
10	Maharashtra state electricity distribution co. ltd.	25-04-2025	37,41,010	37,41,010	Unsecured	No	No	No	0	0	0	0	
			3,00,29,723	2,83,92,923								1636800	

Note 1 : All the above claims have been admitted in accordance with regulation 12(2)(c) of the liquidation process regulations which provides that where a stakeholder does not submit its claim during liquidation process the claim submitted by such a stakeholder, and duly collated by a IRP/ RP, as the case may be, during the CIRP under the IBBI (Insolvency resolution process for corporate persons) Regulations, 2016, shall be deemed to be submitted under the section 38 of the code.

Note 2 : As per handover received from resolution professional, the partial claim of Om sai enterprises was under verification. However, no further documents have been received as on date. Therefore, partial claim is under verification as on date.